

[Shri Jagjiwan Ram].

As regards supplies against these quotas, it has to be mentioned that supplies were arranged from port towns and some quantities were also ordered to be released from Central Depots located in Bihar. The figures given by me were the figures of grain actually despatched to Bihar from various ports and grain allotted from the Central Depots in Bihar State as reported by the port and depot officers upto the evening of the last day of the month in question. The discrepancy in the figures quoted by Shri Shiva Chandra Jha has perhaps occurred owing to the fact that either State Government may not have had in their possession the complete position regarding despatches from various ports up to the last day of the month or have not taken fully into account the quantities for which orders of release from the Central Depots in Bihar were issued but stocks were not actually lifted or moved from the Depots.

It may be noted that there is an inevitable time lag between despatches from the respective ports and actual arrivals at the destination points. Despatches are made from the ports each month according to the despatch instructions of the State Government. The Government of India, therefore, take the total figure of foodgrains despatched from ports to various destinations in the State, together with the quantities ordered to be made available from the Central depots as the total supplies made during any particular month. In order however, to ensure that the distribution programme of the State Government does not suffer on account of the time-lag between despatches and arrivals, advance allocations are also made from the Central Depots in Bihar against the following month's quota.

I have, however, asked my officers to reconcile the discrepancies in consultation with the officers of the State Government.

12.55 hrs.

**ELECTION TO COMMITTEE
SAMSAD (COURT) OF VISVA-BHARATI**

The Minister of Education (Dr. Tri-
guna Sen): I beg to move:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati."

The motion was adopted.

Mr. Speaker: Shall we take up the next item after Lunch? Only a few minutes are left. . . .

We now adjourn for Lunch and meet again at 2 P.M.

12.58 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after lunch at Fourteen of the Clock.

[Mr. DEPUTY-SPEAKER in the Chair]

UNLAWFUL ACTIVITIES (PREVENTION) BILL*

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, I beg to move for

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